

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 41959 of 2014

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-070-14 dated 05.06.2014 passed by the Commissioner of Customs, Central Excise and Service Tax (Appeals), 6/7, A.T.D. Street, Race Course Road, Coimbatore – 641 018)

M/s. Brookefields Estates Private Limited : Appellant
67 – 71, Krishnasamy Road,
Coimbatore – 641 001

VERSUS

Commissioner of Central Excise and Service Tax : Respondent
6/7, A.T.D. Street, Race Course Road,
Coimbatore – 641 018

APPEARANCE:

Smt. Kamakshi Jaishankar Radha, Advocate for the Appellant

Shri N. Satyanarayanan, Assistant Commissioner for the Respondent

CORAM:

HON'BLE MRS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 41045 / 2023

DATE OF HEARING/DECISION: 16.11.2023

Order : [Per Mrs. Sulekha Beevi C.S.]

The Ld. Counsel appearing for the appellant submitted that the appellant wishes to withdraw the appeal and a Memo has been filed to this effect.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)
Sdd

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)